

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**IA No. 85 of 2012  
in DFR No.154 of 2012**

**Dated : 10<sup>th</sup> April, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Uttar Pradesh Power Corporation Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr.. ...Respondent(s)**

Counsel for the Appellant(s):

Mr. Pradeep Misra  
Mr. Daleep Kr. Dhayani

**ORDER**

The learned counsel for the Appellant submits that he is depositing the court fee in respect of other issue in the Registry today.

**I.A. No. 85 of 2012  
(condonation of delay in filing)**

In view of the undertaking given by the learned counsel for the Appellant/Applicant, issue notice to the respondents returnable on 25<sup>th</sup> April, 2012. Dasti service is permitted.

Post the matter on **25.04.2012.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**